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# (2025) 02 JH CK 0011

## **Jharkhand High Court**

Case No: Writ Petition (C) No. 6812 Of 2024

Gopal Kumar APPELLANT

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State Of Jharkhand RESPONDENT

Date of Decision: Feb. 6, 2025

### **Acts Referred:**

• Jharkhand Minor Mineral Concession Rules, 2004 - Rule 9, 23

Hon'ble Judges: M.S. Ramachandra Rao, CJ; Deepak Roshan, J

Bench: Division Bench

Advocate: Sumeet Gadodia, Shilpi Sandil Gadodia, Shruti Shekhar, Nilohit Choubey, K.

Hari, Chaitanya Vijay, Sanket Khanna

Final Decision: Allowed

#### Judgement

### M. S. Ramachandra Rao, Cl

- 1. In this writ petition, petitioners assail order dated 29.11.2024 passed by the District Mining Officer, Koderma refusing to grant renewal of the
- mining lease granted to the petitioners from 11.02.2015 to 10.02.2025.
- 2. In the impugned order, it is mentioned that because the land is Gair Majarua land and there is no provision for grant of renewal of mining lease for
- such a land, the application for renewal of mining lease is being rejected.
- 3. Learned counsel for the petitioners has placed before us Rule 23 of the Jharkhand Minor Mineral Concession Rules, 2004 which provides for
- renewal of mining lease. The said rule nowhere prohibits grant of renewal in respect of a mining lease of Gair Majarua land. When there is no such
- prohibition for renewal of a mining lease of such a category of land, the respondents cannot invent such a prohibition and seek to reject the renewal

application of the petitioners.

- 4. Reliance by the respondents on the notification issued on 22.02.2017 and 08.03.2019 amending the Rule 9 of the above rules is of no avail, since the said rule only provides for grant of mining lease for the first time through a public auction, and there has been no amendment to Rule 23 which deals with renewal of mining leases at all.
- 5. Accordingly, this writ petition is allowed. Order dated 29.11.2024 passed by the District Mining Officer, Koderma is set-aside and the respondents are directed to renew the mining lease granted to the petitioners forthwith subject to the petitioners complying with all other formalities.